

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4952/2023

(Arising out of impugned final judgment and order dated 13-02-2023 in A482 No. 1007/2022 passed by the High Court Of Judicature At Allahabad)

JAGDISH MOHAN

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.79264/2023-EXEMPTION FROM FILING O.T.)

Date : 01-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Ms. Anita Tripathi, Adv.
Ms. K. R. Chitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable within four weeks.
2. In addition to normal mode of service, liberty is granted to serve the Standing Counsel for the State/respondent.
3. In the meantime, the operation of the impugned order shall remain stayed.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)